

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

RAJYA SABHA

UNSTARRED QUESTION NO. 354 TO BE ANSWERED ON: 03.02.2026

ACUTE UREA SHORTAGE AND FERTILISER SUPPLY IN ANDHRA PRADESH

354: SHRI MEDA RAGHUNADHA REDDY:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the extent of urea supply shortfalls reported during the current fertilizer season, State-wise including the State of Andhra Pradesh;
- (b) the allocation made by the Centre, stock position and distribution status of urea in Andhra Pradesh during the last six months;
- (c) whether complaints or representations have been received from State authorities or farmer organisations regarding shortages, rationing or price-related issues and if so, the details thereof; and
- (d) the steps taken by the Central Government to ensure timely availability of urea and other fertilizers in the State?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (d) The availability of Urea remained adequate across the States during the ongoing Rabi 2025-26 season. The information regarding requirement, availability, sales and closing stock of Urea across the States, including the State of Andhra Pradesh, during the ongoing Rabi 2025-26 season is placed at **Annexure**.

The month-wise information regarding requirement, availability, sales and closing stock of Urea in the State of Andhra Pradesh during the F.Y. 2025, (from July to December) is placed as below:

ANDHRA PRADESH					
UREA FERTILIZER POSITION DURING LAST 6 MONTHS					Fig. in LMT
S. No.	MONTH	REQUIREMENT	AVAILABILITY	SALES	CLOSING STOCK
1	Dec-25	1.91	4.20	2.41	1.79
2	Nov-25	1.44	3.09	1.13	1.96
3	Oct-25	1.61	2.85	1.15	1.70
4	Sep-25	1.55	3.12	1.91	1.21
5	Aug-25	1.65	2.99	1.98	1.01
6	Jul-25	1.30	3.99	1.86	2.13

Fertilizers are declared as an essential commodity under the Essential Commodities Act, 1955 and notified under Fertilizer Control Order, 1985. State Governments are empowered to take action against persons involved in black-marketing/over-pricing, as per provisions of EC Act. Any complaints received at Department of Fertilizers (DoF) level regarding black-marketing/over-pricing of fertilizers is sent to concerned State Government to take appropriate action under Essential Commodities Act, 1955 and Fertilizer Control Order, 1985.

However, During the last six months five complaints were received in the DoF through the CPGRAMS portal, which is an online platform for grievance redressal, regarding availability of fertilizers and black-marketing/over-pricing in the State of Andhra Pradesh. These complaints were forwarded to the State Government for necessary action as the distribution of fertilizes within the State at district level is done by the concerned State government.

Following steps are taken by the Government every season for ensuring timely and adequate availability of fertilizers in the country, including the State of Andhra Pradesh:

- (i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.
- (ii) On the basis of requirement projected by DA&FW, DoF allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
- (iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).
- (iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.
- (v) The distribution of fertilizes within the State at district level is done by the concerned State government.

Annexure referred to in reply to part (a) to (d) of Rajya Sabha Unstarred Question No 354 for answering on 03.02.2026

UREA

STATE WISE INCLUDING ANDHRA PRADESH POSITION DURING RABI 2025-26 (TILL 27.01.26)

fig. in LMT

S.No	State	Seasonal Requirement for RABI 2025-26	Pro rata Requirement From 01/10/25 to 27/01/26	Availability From 01/10/25 to 27/01/26	Cumulative DBT Sales From 01/10/25 to 27/01/26	Closing Stock as on 27/01/26
1	Andaman and Nicobar	0.00	0.00	0.01	0.00	0.01
2	Andhra Pradesh	9.38	6.52	8.11	6.69	1.42
3	Arunachal Pradesh	0.01	0.00	0.00	0.00	0.00
4	Assam	1.65	1.12	1.63	1.29	0.33
5	Bihar	13.50	10.47	11.99	10.17	1.81
6	Chandigarh	0.00	0.00	0.00	0.00	0.00
7	Chhattisgarh	2.88	2.57	2.81	1.32	1.48
8	Dadra and Nagar	0.00	0.00	0.00	0.00	0.00
9	Daman and Diu	0.00	0.00	0.00	0.00	0.00
10	Delhi	0.15	0.11	0.11	0.08	0.03
11	Goa	0.01	0.00	0.01	0.00	0.00
12	Gujarat	13.90	10.88	12.12	10.66	1.47
13	Haryana	11.60	9.87	11.87	10.11	1.76
14	Himachal Pradesh	0.33	0.28	0.47	0.30	0.18
15	Jammu and Kashmir	0.68	0.25	0.63	0.31	0.32
16	Jharkhand	1.20	0.87	1.25	0.81	0.45
17	Karnataka	7.60	4.90	7.46	4.44	3.03
18	Kerala	0.62	0.49	0.53	0.39	0.14
19	Lakshadweep	0.00	0.00	0.00	0.00	0.00
20	Madhya Pradesh	23.00	22.31	23.90	21.79	2.12
21	Maharashtra	11.25	7.80	11.63	7.79	3.84
22	Manipur	0.09	0.06	0.07	0.04	0.02
23	Meghalaya	0.01	0.00	0.01	0.01	0.00
24	Mizoram	0.00	0.00	0.01	0.01	0.01
25	Nagaland	0.01	0.01	0.01	0.00	0.00
26	Odisha	1.90	0.98	2.16	0.80	1.36
27	Puducherry	0.08	0.06	0.06	0.05	0.01
28	Punjab	15.00	12.81	15.68	12.43	3.24
29	Rajasthan	15.00	13.58	16.84	15.39	1.46
30	Sikkim	0.00	0.00	0.00	0.00	0.00
31	Tamil Nadu	6.50	4.80	5.88	4.58	1.31
32	Telangana	10.40	6.99	7.89	6.62	1.27

33	Tripura	0.10	0.05	0.10	0.04	0.06
34	Uttarakhand	1.01	0.70	0.96	0.80	0.16
35	Uttar Pradesh	40.00	31.71	39.48	32.13	7.35
36	West Bengal	8.20	5.52	8.46	5.35	3.10
ALL INDIA		196.06	155.73	192.11	154.40	37.74
Source: ifms dashboard						